

समझते तो मैं कहता कि जनमत जानने के लिए इसको प्रचारित किया जाए। मेरा इसमें कुछ नहीं था, मैं इसको पारित करना नहीं चाहता था। मैंने तो आपको बताया कि बकीलों और विचारकों ने इसके बारे में क्या राय दी है। अगर आप नहीं चाहते तो मैंने कब कहा कि इस बिल को पारित किया जाय। मैं तो चाहता था कि इस बिल की स्पिरिट को आपको समझना चाहिए।

MR. DEPUTY-SPEAKER : Mr. Rathod, are you pressing your amendment ?

SHRI UTTAM RATHOD : No, Sir.

MR. DEPUTY-SPEAKER : Has he the leave of the House to withdraw his Amendment ?

HON. MEMBERS ; Yes.

Amendment No. 2 was, by leave, withdrawn.

MR. DEPUTY-SPEAKER : Shri Zainul Basher ; he is absent.

I now put the Amendment of Shri Zainul Basher to the vote of the House.

Amendment No. 3 was put and negatived.

MR. DEPUTY-SPEAKER : Mr. Daga, are you withdrawing the Bill ?

SHRI MOOL CHAND DAGA : Yes, Sir. I beg to move for leave to withdraw the Bill to provide for mercy killing of the persons who have become completely invalid and bedridden of suffering from an incurable disease.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to withdraw the Bill to provide for mercy killing of the persons who have become completely invalid and bedridden or suffering from an incurable disease.”

The motion was adopted.

SHRI MOOL DAGA : I withdraw the Bill.

17.58 hrs.

ONE-FAMILY ONE-JOB
NORM BILL*

MR. DEPUTY-SPEAKER : Shri Lakkappa to introduce his Bill. I allow him as a special case.

SHRI K. LAKKAPPA (Tumkur) : Sir, I beg to move for leave to introduce a Bill to provide for the adoption of the norm of one-family one-job in public services.”

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the adoption of the norm of one-family one-job in public services.

The motion was adopted.

SHRI K. LAKKAPPA : I introduce the Bill.

MR. DEPUTY-SPEAKER : We now take up the next Bill for consideration and passing. Shri Rasheed Masood—absent.

Shri Atal Bihari Vajpayee.